

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP. No. 113/96199

Gokul Chand GothwalVersus Union of India and others

Date of Order	Orders	
15.7.96 <i>Copy for B/S for V.S. Gurjar 23/7/96</i> <i>Copy issued to C/P for V.S. Gurjar 30/7/96</i>	Mr.S.K.Jain, counsel for the applicant Mr.V.S.Gurjar, counsel for the respondents The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the Original application. The O.A. having become infructuous is dismissed with no order as to costs.  (RATTAN PRAKASH) MEMBER (J)	